

O.A.NO. 719 /2002.

ORDER DATED 16-08-2002.

Heard Mr.K.A.Guru, Learned Counsel for the Applicant and Mr.D.N.Mishra, learned Standing Counsel for the Railways (on whom a copy of this application has been served).

In this case, the Applicant has raised a claim that lands recorded in the name of his father were acquired for construction of Talcher Sambalpur Railway Link Project and that he has made a representation under Annexure-4 dated 26-9-2001 for an employment in group 'C' or 'D' post. It is the case of the Applicant that the said representation has not yet received due consideration of the authorities/ Respondents.

In the aforesaid premises, this Original Application is disposed of with direction to the Respondents to consider the grievances of the Applicant, as raised under Annexure-4, dated 26-09-2001 and, while doing so, the Respondents should make necessary verification to find out as to whether the case of the Applicant comes within the relevant instructions of the Railways and to grant necessary relief to the Applicant as due and admissible, under the relevant rules governing the field.

Send copies of this order alongwith copies of this Original Application to the Respondents, at the cost

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Contd... Order dt. 16.8.2002.

of the Applicant. The Advocate for the Applicant undertakes to file required postages (for transmission of the copies of this order and Original Application by Regd. Post with AD) by 22-8-2002. Upon furnishing the required postages, free copies of this order be given to the Advocate for the Applicant and Learned Standing counsel for the Railways.

Manoranjan Mohanty
(MANORANJAN MOHANTY) 16/08/2002
MEMBER (JUDICIAL)

KNM/CM.

Postal requisites filed.

Copy of order off. 16/8/02
Issued to the Counsel
for both sides.

Manoranjan Mohanty
S.O (on leave) P.R. 19.08.02

19/8/02

Copy of order off. 16/8/02
and a copy issued
to all the respondents
by Regd. A.D. Post.

D.M.
S.O. 20/8/02

19/8/02